

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O A No. 365 of 1994

Tuesday, this the 7th day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. T Mohammed Ali,  
S/o P Abdulla,  
Ammuniparamba,  
Malappuram. .. Applicant

By Advocate M/s MK Damodaran and Alexander Thomas  
Vs.

1. Union of India represented by  
the Secretary,  
Ministry of Communications,  
New Delhi.

2. The Post Master General,  
Northern Region, Calicut.

3. The Director of Postal Services,  
Northern Region, Calicut. .. Respondents

By Advocate Mr. C Kochunni Nair

ORDER

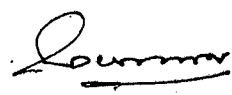
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A-4 and A-6 orders, orders of the disciplinary authority and the appellate authority in that order. He was charged with mis-conduct on the allegation that he abused his superior officer Superintendent of Post Offices, one MK Velayudhan and also one PN Nambissan. The charges were found and the punishment of compulsory retirement was imposed. This was affirmed in appeal. According to applicant, principles of natural justice were violated in holding the enquiry. He would also submit that the findings are unsupported by evidence. We do not think that we should go into these contentions. Applicant has a statutory remedy under Rule 29 of the CCS(CCA) Rules, 1965. He must resort to that. If applicant moves the competent authority under Rule 29

with a petition within three weeks of today, it will be treated as a petition validly instituted and the same will be considered on its merits by the Revisional Authority. The said authority will pass a speaking order on the petition within four months of the date of receipt of the same.

2. We dispose of the application as aforesaid. No costs.

Dated the 7th February, 1995



SP BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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List of Annexure

Annexure A.4 True copy of the Memo No. Staff/55-14/91  
dated 12.6.92 issued by 3rd respondent

Annexure A.6 True copy of the Memo No. Staff/30-IN/1/92  
dated 26.2.93 issued by 2nd respondent.